

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition for Special Leave to Appeal (C) No. 2937/2022

[Arising out of impugned final judgment and order dated 21-12-2021 in CRP No. 1168/2021 passed by the High Court for The State of Telangana at Hyderabad]

HABIB ALLADIN & ORS.

Petitioner(s)

VERSUS

MOHAMMED AHMED

Respondent(s)

(IA No. 142861/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 25227/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 107802/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 13-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. C.A. Sundaram, Sr. Adv.
Mr. Pranab Kumar Mullick, AOR
Ms. Soma Mullick, Adv.
Mr. S.N. Shakeel, Adv.
Mr. Venkaiah Naidu, Adv.
Mr. Abhishek Gupta, Adv.
Mr. Hemant Kumar, Adv.

For Respondent(s) Mr. S. Niranjan Reddy, Sr. Adv.
Mr. Anirudh Wadhwa, Adv.
Mr. Debarshi Chakraborty, Adv.
Ms. Akhila P., Adv.
Mr. Vipul Kumar, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

(BABITA PANDEY)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)